

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 206 of 2019**

**IN THE MATTER OF:**

**Neera Saggi**

**...Appellant**

**Vs**

**Union of India & Ors.**

**....Respondents**

**Present:**

**For Appellant: Present but appearance not marked**

**For Respondents:**

**Mr. Raunak Dhillon, Mr. George Varghese and Mr. Karan Khanna, Advocates**

**ORDER**

**05.08.2019** Learned Counsel for Respondent No. 1- Union of India has appeared. Learned Counsel for the Appellant to serve a copy of the appeal on the Counsel for the Respondent No. 1.

There are other appeals, arising out of the same impugned order, coming up on 19<sup>th</sup> August, 2019 [Company Appeal(AT) No. 190 of 2019].

List this appeal also as 'For Admission (Fresh Case)' on **19<sup>th</sup> August, 2019**. Learned Counsel for the Appellant is insisting for an interim order but the same will be considered on 19.08.2019

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)